## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

MA.59 of 1998 (OA.963 of 1992)

Date of Order: 06.5.98.

Present: Hon'ble  $^M$ r.Justice S.N.Mallick, Vice-Chairman. Hon'ble  $^M$ r.S.Dasgupta, Administrative  $^M$ ember.

DR. T. K. ROY

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.P.B.Misra, counsel. For the respondents: Mr.P.C.Saha, counsel.

Heard on: 06.5.98.

## ORDER

## S. Dasquota, A.M.

This Misc. Application no.59 of 1998 has been filed by the applicant seeking amendment to the Original. Application in bringing on record certain subsequent developments and also making certain additional prayers in the light of these and developments. M.A. is allowed and be made part of the Original Application. For convenience of the Court, a Composite Application be filed by the applicant incorporating the amendments. Respondents are given liberty to file additional reply to meet the amended paragraph within 4 weeks and the matter be listed for hearing on 2.9.98. The applicant may file rejoinder, if any, before the next date fixed. Miscellaneous Application stands disposed of. No order as to costs.

(S.Dasgupta)
Member(A)

(S.N.Mallick) Vice-Chairman.